

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Diary Number No. 552/2023**

- Subject : Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to upto 11 months as provided in T-GNA.
- Date of Hearing : **12.1.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Power Exchange India Limited (PXIL)
- Parties Present : Shri Sakya Singh Chaudhari, Advocate, PXIL  
Shri Aryaman Singh, Advocate, PXIL  
Shri Anil V. Kale, PXIL

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the instant Petition has been filed for seeking approval to increase the duration of TAM contracts from the existing 90 days/12 weeks/3 months to up to 11 months as per the recently implemented Temporary General Network Access ('T-GNA') regime and revisions to the Business Rules and Contracts specifications to incorporate the provisions in accordance with this Commission's GNA Regulations and Grid Code. The learned counsel for the Petitioner further submitted that the increase in time period for the said contracts from 3 months to 11 months will help in promoting longer tenure contracts in the Power Market, which till now had been unable to attract participants requiring longer period contracts, as the contracts in Power Exchanges were limited up to three months.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit.
- (b) Implead National Load Despatch Centre as a party to the Petition and file a revised memo of parties immediately.
- (c) The Respondent to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter
- (d) Considering it imperative to examine the performance of existing contracts, the Respondent to submit a detailed report, within two weeks, on the existing contracts' performance, participant feedback, assessment of

volume traded through longer contracts (up to 11 months) other than on Power Exchanges, etc.

(e) The Petitioner to give wide publicity to its proposed contracts by uploading the same on its website for 21 days, inviting comments from the stakeholders and the general public and filing an affidavit within a week thereafter with a detailed study incorporating the comments received from the stakeholders and the response thereon.

3. The Petition shall be listed for the hearing on **21.2.2024** along with similar Petitions filed by the Power Exchanges.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**